

NOTE

It has been observed that despite earlier directions given in this behalf, written statements/ replies filed in this Court on behalf of the respondents, the authorized officers who sign on such reply do not display their identity and sign the same without mentioning their names and designation. The officers concerned who sign the written statements/ replies must disclose their complete identity failing which the written statements/ replies will not be accepted by the DRR Branch and by the Writ Branch. Any official accepting such replies in contravention of these instructions will be held liable for disciplinary action.

Sd/-
Registrar Judicial